

**Directorate General of Foreign Trade**  
**UdyogBhawan**  
**DES-V Section**

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The Meeting No.17/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 24.11.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.16/AM-17 dated 10.11.2016 actually held on 18.11.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.17/AM-17 dated 24.11.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

**MEETING NUMBER** : 17/84-ALC3/2016 **MEETING DATE** : 24.11.2016

<b>Case No.:</b> 28/9/84-ALC3/2016	<b>Party Name:</b> ADITYA BIRLA NUVO LIMITED.,	<b>Meet No/Date:</b> 17/84- ALC3/2016 24.11.2016	<b>Status:</b> Deferred
HQ File 1 :01/84/050/00157/AM17/	RLA File :02/24/040/00050/AM16/	Lic.No/Date:0210205929 26.06.2015	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to RA, Kolkata on 22.09.2016 to check the per kg CIF value of Acrylic Top. Reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 22.12.2016.			

<b>Case No.:</b> 1/17/84-ALC3/2016	<b>Party Name:</b> TEXPORT OVERSEAS PVT.LTD,	<b>Meet No/Date:</b> 17/84- ALC3/2016 24.11.2016	<b>Status:</b> Deferred
2 HQ File :01/84/050/00281/AM17/	RLA File :07/24/040/00156/AM16/	Lic.No/Date:0710108556 24.07.2015	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 22.12.2016.			

<b>Case No.:</b> 2/25/84-ALC3/2015	<b>Party Name:</b> SACOS INDIGO PRIVATE LIMITED	<b>Meet No/Date:</b> 17/84- ALC3/2016 24.11.2016	<b>Status:</b> Deferred
3 HQ File :01/84/050/00283/AM16/	RLA File :56/24/040/00029/AM16/	Lic.No/Date:5610004753 20.11.2015	Defer Date:22.12.2016
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.12.2016.			

<b>Case No.:</b> 18/9/84-ALC3/2016	<b>Party Name:</b> BHARAT SILKS	<b>Meet No/Date:</b> 17/84- ALC3/2016 24.11.2016	<b>Status:</b> Deferred
4 HQ File :01/84/050/00147/AM17/	RLA File :07/24/040/00239/AM16/	Lic.No/Date:0710109091 26.11.2015	Defer Date:22.12.2016
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to submit the CAD, CAM, Measurement Chart, Sketch alongwith sample of the product in this case. The case stands deferred for re-listing on 22.12.2016.			

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Case No.:5/1/84-ALC3/2016	Party Name:CHOWDHARY OVERSEAS LIMITED	Meet No/Date:17/84-ALC3/2016 24.11.2016	Status:Deferred
5 HQ File :01/84/050/00474/AM16/	RLA File :06/24/040/00041/AM16/	Lic.No/Date:0610038278 16.12.2015	Defer Date:22.12.2016
<b>Decision:</b> The Committee considered the case as per agenda and observed that the letter has been issued to RA, Kanpur to furnish the hard copy of the application in this case. NC decided to remind to RA, Kanpur to furnish the hard copy of the application. The case stands deferred for re-listing on 22.12.2016.			

Case No.:3/1/84-ALC3/2016	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:17/84-ALC3/2016 24.11.2016	Status:Deferred
6 HQ File :01/84/050/00472/AM16/	RLA File :03/94/040/00890/AM16/	Lic.No/Date:0310802103 29.01.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the application had sent to DIPP again on 07.06.2016 for their comments. NC decided to wait for their comments and defer the case for re-listing on 22.12.2016.			

Case No.:6/3/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:17/84-ALC3/2016 24.11.2016	Status:Approved	
HQ File :01/84/050/00008/AM17/	RLA File :08/24/040/00437/AM16/	Lic.No/Date:0810137400 11.03.2016		
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms in respect of Advance Authorisation issued in this case as detailed below :				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Needleloom felt and stitch bonded fibre fabrics	1 KG	1. Relevant Manmade Polyester Staple Fiber	1.07 kg /kg in net content of the export product.
			2. Relevant Manmade Multifilament Polyester Yarn Codn.	1.07 kg /kg in net content of the export product.
RA concern may take necessary action subject to compliance of other usual conditions.				

Case No.:5/3/84-ALC3/2016	Party Name:ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:17/84- ALC3/2016 24.11.2016	Status:Approved		
HQ File :01/84/050/00007/AM17/	RLA File :08/24/040/00434/AM16/	Lic.No/Date:0810137423 15.03.2016			
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms in respect of Advance Authorisation issued in this case as detailed below :					
S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Needleloom felt and stitch bonded fibre fabrics	1 KG	1.	Relevant Manmade Polyester Staple Fiber	1.07 kg /kg in net content of the export product.
			2.	Relevant Manmade Multifilament	1.07 kg /kg in net content of the export product.

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			Polyester Condition	Yarn	
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RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:5/5/84-ALC3/2016</b>	Party Name:SIDDARTH KAPOOR	Meet No/Date:17/84- ALC3/2016 24.11.2016	<b>Status:Deferred</b>
HQ File :01/84/050/00037/AM17/	RLA File :02/24/040/00206/AM16/	Lic.No/Date:0210206564 22.03.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the firm has informed through e.mail for extension of the time for appear in PH. NC decided to ask the firm to appear PH before NC on 22.12.2016 with CAD and Sample of the product. The case stands deferred for re-listing on 22.12.2016.			

<b>Case No.:16/5/84-ALC3/2016</b>	Party Name:SHAUN FILAMENTS,	Meet No/Date:17/84- ALC3/2016 24.11.2016	<b>Status:Reject</b>
HQ File :01/84/050/00048/AM17/	RLA File :17/24/040/00133/AM16/	Lic.No/Date:1710006291 22.03.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 22.09.2016 to furnish the Manufacturing process, import quantity in export production alongwith stage wise wastage in this case. The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:7/7/84-ALC3/2016</b>	Party Name:SP EXIMS	Meet No/Date:17/84- ALC3/2016 24.11.2016	<b>Status:Reject</b>
HQ File :01/84/050/00096/AM17/	RLA File :04/24/040/00281/AM16/	Lic.No/Date:0410161763 31.03.2016	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/43/2016-L AND H-DCMSME/176 dated 14.07.2016 : <ol style="list-style-type: none"> <li>1. Details of the items to be exported</li> <li>2. Sample /Sketch of each item with marking</li> <li>3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage</li> <li>4. CAD of each product with efficiency.</li> </ol> The reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:8/7/84-ALC3/2016</b>	Party Name:SP EXIMS	Meet No/Date:17/84- ALC3/2016 24.11.2016	<b>Status:Reject</b>
HQ File :01/84/050/00097/AM17/	RLA File :04/24/040/00282/AM16/	Lic.No/Date:0410161765 01.04.2016	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 28.07.2016 to furnish the following information as desired by DC(MSME) vide their U.O. No. 14024/42/2016-L AND H-DCMSME/178 dated 14.07.2016 : <ol style="list-style-type: none"> <li>1. Details of the items to be exported</li> <li>2. Sample /Sketch of each item with marking</li> </ol>			

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3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage
  4. CAD of each product with efficiency.
- The reply is not received from the firm so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.
- RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 36/5/84-ALC3/2016	<b>Party Name:</b> CITIZEN TECHNICAL TEXTILES PRIVATE LIMITED.	<b>Meet No/Date:</b> 17/84-ALC3/2016 24.11.2016	<b>Status:</b> Deferred
HQ File 13 :01/84/050/00068/AM17/	RLA File :52/24/040/00008/AM17/	Lic.No/Date:5210041879 04.05.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued to the firm on 21.10.2016 to furnish the CAD, measurement chart alongwith sample of the product in this case. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 22.12.2016.			

<b>Case No.:</b> 2/5/84-ALC3/2016	<b>Party Name:</b> BUILDMET FIBRES PVT LTD.,	<b>Meet No/Date:</b> 17/84-ALC3/2016 24.11.2016	<b>Status:</b> Deferred
HQ File 14 :01/84/050/00034/AM17/	RLA File :07/24/040/00056/AM17/	Lic.No/Date:0710109837 19.05.2016	Defer Date:22.12.2016
<b>Decision:</b> The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 22.12.2016.			

<b>Case No.:</b> 7/13/84-ALC3/2016	<b>Party Name:</b> SUN RISE NETS	<b>Meet No/Date:</b> 17/84-ALC3/2016 24.11.2016	<b>Status:</b> Deferred
HQ File 15 :01/84/050/00238/AM17/	RLA File :26/24/040/00007/AM17/	Lic.No/Date:2610012756 23.05.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.12.2016.			

<b>Case No.:</b> 16/9/84-ALC3/2016	<b>Party Name:</b> MTV EXPORTS	<b>Meet No/Date:</b> 17/84-ALC3/2016 24.11.2016	<b>Status:</b> Deferred
HQ File 16 :01/84/050/00145/AM17/	RLA File :03/95/040/00170/AM17/	Lic.No/Date:0310805119 01.06.2016	Defer Date:22.12.2016
<b>Decision:</b> The Committee considered the case as per agenda and observed that the deficiency letter has been issued to the firm on 23.11.2016 through e.mail. to furnish the CAD of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 22.12.2016.			

<b>Case No.:</b> 24/9/84-ALC3/2016	<b>Party Name:</b> A.M.VINYL PVT.LTD.,	<b>Meet No/Date:</b> 17/84-ALC3/2016 24.11.2016	<b>Status:</b> Deferred
HQ File 17 :01/84/050/00153/AM17/	RLA File :05/23/040/00106/AM17/	Lic.No/Date:0510398728 03.06.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The			

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case stands deferred for re-listing on 22.12.2016.

<b>Case No.:12/9/84-ALC3/2016</b>	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:17/84- ALC3/2016 24.11.2016	<b>Status:Reject</b>
HQ File :01/84/050/00141/AM17/	RLA File :03/95/040/00212/AM17/	Lic.No/Date:0310805560 16.06.2016	
18 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. Reply is not received from the firm. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:14/9/84-ALC3/2016</b>	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:17/84- ALC3/2016 24.11.2016	<b>Status:Reject</b>
HQ File :01/84/050/00143/AM17/	RLA File :03/95/040/00211/AM17/	Lic.No/Date:0310805559 16.06.2016	
19 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. Reply is not received from the firm. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:10/9/84-ALC3/2016</b>	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:17/84- ALC3/2016 24.11.2016	<b>Status:Deferred</b>
HQ File :01/84/050/00139/AM17/	RLA File :03/94/040/00231/AM17/	Lic.No/Date:0310805612 20.06.2016	Defer Date:22.12.2016
20 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.12.2016.			

<b>Case No.:45/9/84-ALC3/2016</b>	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:17/84- ALC3/2016 24.11.2016	<b>Status:Reject</b>
HQ File :01/84/050/00174/AM17/	RLA File :08/24/040/00122/AM17/	Lic.No/Date:0810138208 24.06.2016	
21 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 29.08.2016 through email to furnish the CAD, Measurement Chart, and Sketch of the product in this case. Reply is not received from the firm. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:15/9/84-ALC3/2016</b>	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:17/84- ALC3/2016 24.11.2016	<b>Status:Approved</b>
HQ File :01/84/050/00144/AM17/	RLA File :03/95/040/00250/AM17/	Lic.No/Date:0310805741 28.06.2016	
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by allowing 20% wastage on net content in the export product.  
RA concern may take necessary action subject to compliance of other usual conditions.

23	<b>Case No.:</b> 22/9/84-ALC3/2016	Party Name:GENEROUS PRODUCTS	Meet No/Date:17/84-ALC3/2016 24.11.2016	<b>Status:Deferred</b>
	HQ File :01/84/050/00151/AM17/	RLA File :05/23/040/00170/AM17/	Lic.No/Date:0510398965 01.07.2016	Defer Date:22.12.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.12.2016.

24	<b>Case No.:</b> 46/9/84-ALC3/2016	Party Name:CHELSEA MILLS LLP	Meet No/Date:17/84-ALC3/2016 24.11.2016	<b>Status:Approved</b>
	HQ File :01/84/050/00175/AM17/	RLA File :05/23/040/00171/AM17/	Lic.No/Date:0510398982 04.07.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

25	<b>Case No.:</b> 19/9/84-ALC3/2016	Party Name:WHITE FIELDS APPAREL,	Meet No/Date:17/84-ALC3/2016 24.11.2016	<b>Status:Deferred</b>
	HQ File :01/84/050/00148/AM17/	RLA File :32/24/040/00010/AM17/	Lic.No/Date:3210077926 05.07.2016	Defer Date:22.12.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued on 22.11.2016 through e.mail to furnish the justification of higher wastage with CAD of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 22.12.2016.

26	<b>Case No.:</b> 44/9/84-ALC3/2016	Party Name:SUDARSHAN JEANS PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2016 24.11.2016	<b>Status:Deferred</b>
	HQ File :01/84/050/00173/AM17/	RLA File :31/83/040/00033/AM17/	Lic.No/Date:3110066243 12.07.2016	Defer Date:22.12.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued on 22.11.2016 to submit the justification for higher wastage and quantity of the product in this case. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 22.12.2016.

27	<b>Case No.:</b> 2/13/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2016 24.11.2016	<b>Status:Deferred</b>
	HQ File :01/84/050/00233/AM17/	RLA File :08/24/040/00169/AM17/	Lic.No/Date:0810138416 04.08.2016	Defer Date:22.12.2016

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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.12.2016.

28	<b>Case No.:</b> 14/15/84-ALC3/2016	<b>Party Name:</b> SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	<b>Meet No/Date:</b> 17/84- ALC3/2016 24.11.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00272/AM17/	RLA File :32/24/040/00012/AM17/	Lic.No/Date:3210077950 04.08.2016	Defer Date:22.12.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued on 22.11.2016 to the firm to submit the sample of the product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 22.12.2016.

29	<b>Case No.:</b> 20/13/84-ALC3/2016	<b>Party Name:</b> AKR TEXTILE,	<b>Meet No/Date:</b> 17/84- ALC3/2016 24.11.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00251/AM17/	RLA File :32/24/040/00013/AM17/	Lic.No/Date:3210077951 05.08.2016	Defer Date:22.12.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the Style Nos of the export products in this case. The case stands deferred for re-listing on 22.12.2016.

30	<b>Case No.:</b> 14/13/84-ALC3/2016	<b>Party Name:</b> FLEXITUFF INTERNATIONAL LTD	<b>Meet No/Date:</b> 17/84- ALC3/2016 24.11.2016	<b>Status:</b> Deferred
	HQ File :01/84/050/00245/AM17/	RLA File :56/24/040/00022/AM17/	Lic.No/Date:5610004967 08.08.2016	Defer Date:22.12.2016

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.12.2016.

31	<b>Case No.:</b> 17/13/84-ALC3/2016	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 17/84- ALC3/2016 24.11.2016	<b>Status:</b> Approved
	HQ File :01/84/050/00248/AM17/	RLA File :35/24/040/00028/AM17/	Lic.No/Date:3510045003 09.08.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.  
GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

32	<b>Case No.:</b> 18/13/84-ALC3/2016	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 17/84- ALC3/2016 24.11.2016	<b>Status:</b> Approved
	HQ File :01/84/050/00249/AM17/	RLA File :35/24/040/00027/AM17/	Lic.No/Date:3510045004 09.08.2016	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM.

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GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

33	Case No.:23/13/84- ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:17/84- ALC3/2016 24.11.2016	Status:Deferred
	HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to send the application to TC, Mumbai for their comments. The case stands deferred for re-listing on 22.12.2016.				

34	Case No.:11/13/84- ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:17/84- ALC3/2016 24.11.2016	Status:Deferred
	HQ File :01/84/050/00242/AM17/	RLA File :05/23/040/00219/AM17/	Lic.No/Date:0510399457 12.08.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.12.2016.				

35	Case No.:2/11/84- ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:17/84- ALC3/2016 24.11.2016	Status:Deferred
	HQ File :01/84/050/00187/AM17/	RLA File :05/24/040/00244/AM17/	Lic.No/Date:0510399501 19.08.2016	Defer Date:22.12.2016
<b>Decision:</b> The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 22.12.2016.				

36	Case No.:3/11/84- ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:17/84- ALC3/2016 24.11.2016	Status:Deferred
	HQ File :01/84/050/00188/AM17/	RLA File :05/24/040/00246/AM17/	Lic.No/Date:0510399502 19.08.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 22.12.2016.				

37	Case No.:4/11/84- ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:17/84- ALC3/2016 24.11.2016	Status:Deferred
	HQ File :01/84/050/00189/AM17/	RLA File :05/24/040/00245/AM17/	Lic.No/Date:0510399503 19.08.2016	Defer Date:22.12.2016
<b>Decision:</b> The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 22.12.2016.				

38	Case No.:19/13/84- ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:17/84- ALC3/2016 24.11.2016	Status:Deferred
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HQ File :01/84/050/00250/AM17/	RLA File :02/24/040/00086/AM17/	Lic.No/Date:0210206920 23.08.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD alongwith style nos of the product in this case. The case stands deferred for re-listing on 22.12.2016.			

<b>Case No.:5/13/84-ALC3/2016</b>	Party Name:SP EXIMS	Meet No/Date:17/84-ALC3/2016 24.11.2016	<b>Status:Deferred</b>
HQ File :01/84/050/00236/AM17/	RLA File :04/24/040/00084/AM17/	Lic.No/Date:0410162218 24.08.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 21.11.2016 to furnish the following information in this case: <ol style="list-style-type: none"> <li>1. Details of the items to be exported</li> <li>2. Sample /Sketch of each item with marking</li> <li>3. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification for higher wastage</li> <li>4. CAD of each product with efficiency.</li> </ol> The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 22.12.2016.			

<b>Case No.:12/13/84-ALC3/2016</b>	Party Name:SUDARSHAN JEANS PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2016 24.11.2016	<b>Status:Deferred</b>
HQ File :01/84/050/00243/AM17/	RLA File :31/83/040/00063/AM17/	Lic.No/Date:3110066319 31.08.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 21.10.2016 through email to submit the justification for higher wastage and quantity of indigenous items alongwith sample of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 22.12.2016.			

<b>Case No.:16/13/84-ALC3/2016</b>	Party Name:AKR TEXTILE,	Meet No/Date:17/84-ALC3/2016 24.11.2016	<b>Status:Deferred</b>
HQ File :01/84/050/00247/AM17/	RLA File :32/24/040/00018/AM17/	Lic.No/Date:3210077981 09.09.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the Style Nos of the export products in this case. The case stands deferred for re-listing on 22.12.2016.			

<b>Case No.:10/15/84-ALC3/2016</b>	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:17/84-ALC3/2016 24.11.2016	<b>Status:Deferred</b>
HQ File :01/84/050/00268/AM17/	RLA File :06/24/040/00019/AM17/	Lic.No/Date:0610038450 14.09.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. Committee observed that the export quantity is more than the import quantity and its differences of 9,000 KG, the clarification required in this case. NC decided to ask the firm to clarify the above alongwith sample of the product. The case stands deferred for re-listing on 22.12.2016.			



	<b>Case No.:8/15/84-ALC3/2016</b>	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2016 24.11.2016	<b>Status:Deferred</b>
43	HQ File :01/84/050/00266/AM17/	RLA File :08/24/040/00218/AM17/	Lic.No/Date:0810138682 16.09.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.12.2016.				

	<b>Case No.:9/15/84-ALC3/2016</b>	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2016 24.11.2016	<b>Status:Deferred</b>
44	HQ File :01/84/050/00267/AM17/	RLA File :08/24/040/00217/AM17/	Lic.No/Date:0810138681 16.09.2016	Defer Date:22.12.2016
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.12.2016.				

	<b>Case No.:11/15/84-ALC3/2016</b>	Party Name:FIBRE IMPEX	Meet No/Date:17/84-ALC3/2016 24.11.2016	<b>Status:Approved</b>
45	HQ File :01/84/050/00269/AM17/	RLA File :32/24/040/00019/AM17/	Lic.No/Date:3210077993 30.09.2016	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 5% wastage on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.				

	<b>Case No.:1/15/84-ALC3/2016</b>	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:17/84-ALC3/2016 24.11.2016	<b>Status:Deferred</b>
46	HQ File :01/84/050/00259/AM17/	RLA File :05/24/040/00325/AM17/	Lic.No/Date:0510400032 05.10.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 22.12.2016.				

	<b>Case No.:2/15/84-ALC3/2016</b>	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:17/84-ALC3/2016 24.11.2016	<b>Status:Deferred</b>
47	HQ File :01/84/050/00260/AM17/	RLA File :05/24/040/00326/AM17/	Lic.No/Date:0510400033 05.10.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 22.12.2016.				

	<b>Case No.:3/15/84-ALC3/2016</b>	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:17/84-ALC3/2016 24.11.2016	<b>Status:Deferred</b>
48	HQ File	RLA File	Lic.No/Date:0510400035	Defer

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:01/84/050/00261/AM17/	:05/24/040/00328/AM17/	05.10.2016	Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 22.12.2016.			

<b>Case No.:</b> 4/15/84-ALC3/2016	<b>Party Name:</b> TECHFAB (INDIA) INDUSTRIES LTD	<b>Meet No/Date:</b> 17/84-ALC3/2016 24.11.2016	<b>Status:</b> Deferred
49 HQ File :01/84/050/00262/AM17/	RLA File :03/95/040/00531/AM17/	Lic.No/Date:0310808535 19.10.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.12.2016.			

<b>Case No.:</b> 6/15/84-ALC3/2016	<b>Party Name:</b> GANGA ACROWOOLS LIMITED	<b>Meet No/Date:</b> 17/84-ALC3/2016 24.11.2016	<b>Status:</b> Deferred
50 HQ File :01/84/050/00264/AM17/	RLA File :30/24/040/00025/AM17/	Lic.No/Date:3010103866 19.10.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. The case stands deferred for re-listing on 22.12.2016.			

<b>Case No.:</b> 5/15/84-ALC3/2016	<b>Party Name:</b> CHELSEA MILLS LLP	<b>Meet No/Date:</b> 17/84-ALC3/2016 24.11.2016	<b>Status:</b> Deferred
51 HQ File :01/84/050/00263/AM17/	RLA File :05/23/095/00003/AM17/	Lic.No/Date:0510400196 20.10.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, CLA, New Delhi. The case stands deferred for re-listing on 22.12.2016.			

<b>Case No.:</b> 7/15/84-ALC3/2016	<b>Party Name:</b> ADITYA BIRLA NUVO LIMITED	<b>Meet No/Date:</b> 17/84-ALC3/2016 24.11.2016	<b>Status:</b> Deferred
52 HQ File :01/84/050/00265/AM17/	RLA File :02/24/040/00138/AM17/	Lic.No/Date:0210207095 21.10.2016	Defer Date:22.12.2016
<b>Decision:</b> Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 22.12.2016.			

(53)

Case No.264	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No. 17AM-17 dt 24.11.2016	File No.01/84/050/310/AM-15/DES-V
RA. F.No.07/24/040/00311/AM15	
Request for amendment in decision of NC in its meeting No. 45/84 dated 12.03.2015 against Advance Authorisation No. 0710107061 dated 26.11.2014.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 24.10.2016 for the following amendments in quantity in Sl. No 4 of export and import product which was decided by NC in its meeting No. 45/84 dated 12.03.2015 against above said Advance Authorisation :	
1. Export quantity from 6500 Nos to 65000 Nos	
2. Import quantity from 16250 Sqm to 162500 Sqm.	
Accordingly, Committee decided to amend the quantity in Sl. No 4 of export and import product as requested by the firm.	
GSM should match in import and export.	

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RA concern may take necessary action subject to compliance of other usual conditions.

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Case No.265	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No. 17AM-17 dt 24.11.2016	File No.01/84/050/00082/AM-17/DES-V
RA. F.No.05/24/040/00082/AM17	
Request for amendment in Style No. from "AND 360" to 6900E against the Advance Authorisation No. 0510398572 dated 30.05.2015.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 29.08.2016 for amendment in Style No. from "AND 360" to 6900E against the Advance Authorisation No. 0510398572 dated 30.05.2015 as their buyer has changed the Style No. Accordingly, Committee decided to change the Style No. from "AND 360" to 6900E as requested by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(55)

Case No.266	M/s. Richa & Co.
NC Meeting No. 17AM-17 dt 24.11.2016	File No. 01/60/162/676/AM17/DES-V
Request for relaxation in Policy/Procedure against Advance Authorisation No. 0510396066 dated 29.10.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the PRC Section has forwarded their file No. 01/60/162/676/AM17/PRC of M/s. Richa & Company, Haryana for comments of DES-V Section against Annual Advance Authorisation No. 0510396066 dated 29.10.2015. The firm was requested on 12.09.2016 to Chairman of PRC for relaxation their case and stated that they have obtained the Annual Advance Authorisation No. 0510396066 dated 29.10.2015 and imported the fabric as per export orders and after the import of fabric, their buyer has been cancelled the export order of blouse and placed the new orders. NC decided to defer the case for re-listing on 22.12.2016.	

(56)

Case No.267	M/s. Bharat Silks
NC Meeting No. 17AM-17 dt 24.11.2016	File No.01/84/050/393/AM-14/DES-V
RA. F.No.07/24/040/00430/AM14	
Fixation of norms in respect of Advance Authorisation No. 0710102173 dated 14.02.2014.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 25.04.2016 fixation of norms against the above said Advance Authorisation as their case was rejected by NC on 08.05.2014. Committee also observed that the firm has informed that the composition fees has been deposited to concerned RA in response to our letter dated 22.03.2016 as per para 4.17 of FTP, 2015-2020. The application of the firm has been sent to DC(MSME) and TC Noida on 26.09.2016 for their comments. NC decided to wait for their comments and defer the case for re-listing on 22.12.2016.	

(57)

Case No.268	M/s. Dhruv Globals Ltd
NC Meeting No. 17/AM-17 dt 24.11.2016	File No.01/84/171/205/AM17/DES-V
RA. F.No. 05/25/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510393516 dated 11.03.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to give the justification for higher wastage required in this case. The case stands deferred for re-listing on 22.12.2016.	



(58)

Case No.269	M/s. Dhruv Globals Ltd
NC Meeting No. 17/AM-17 dt 24.11.2016	File No.01/84/171/204/AM17/DES-V
RA. F.No.05/25/039/02/AM14	
Fixation of norms in respect of Annual Advance Authorization No. 0510361429 dated 01.08.2013	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to give the justification for higher wastage required in this case. The case stands deferred for re-listing on 22.12.2016.	

(59)

Case No.270	M/s. Pioneer Embroideries Ltd.
NC Meeting No. 17/AM-17 dt 24.11.2016	File No. 01/84/050/00440/AM-16/DES-V
RA. F.No. 03/95/040/00531/AM16	
Request for re-consider /fixation of norms against Adv. Authorisation No.0310800297 dated 18.11.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-consider /fixation of norms against the above said Adv. Authorisation which was rejected by NC in its meeting No. 4/84 dated 26.05.2016. Committee also observed that the representation of the firm has been referred to DC(MSME) and TC, Noida on 25.10.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.12.2016.	

(60)

Case No. 271	M/s. Aditya Birla Nuvo Ltd.
NC Meeting No. 17/AM-17 dt 24.11.2016	File No.01/84/050/00034/AM-16 /DES-V
Request for re-fixation of norms against the Adv Authorisation No. 0210205622 dated 09.03.2015 which was rejected by NC in its meeting No. 02/84 dated 28.04.2016.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-fixation of norms against the above said Adv. Authorisation which was rejected by NC in its meeting No. 2/84 dated 28.04.2016. NC also observed that the case was referred to TC, Mumbai on 24.10.2016 for examine and comments. Accordingly, NC decided to wait for their comments and defer the case for re-listing on 22.12.2016.	

(61)

Case No.272	M/s. Tulip Clothing Pvt. Ltd.
NC Meeting No. 17/AM-17 dt 24.11.2016	File No. 01/84/050/00462/AM-09/DES-V
RA. F.No. 32/24/040/00061/AM09	
Re-fixation of norms in respect of Advance Authorization No. 3210039804 dated 19.02.2009	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 30.05.2016 has been refer to DC(MSME) on 26.09.2016 for examine /comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 22.12.2016.	

(62)

Case No.273	M/s. Yarnz Exports (P) Ltd
NC Meeting No.17AM-17 dt 24.11.2016	File No.01/84/050/00109/AM-16/DES-V
RA. F.No. 05/24/040/00107/AM16	
Fixation of norms in respect of Advance Authorization No. 0510394628 dated 18.06.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has not been appeared before NC on 04.10.2016 in this case. NC decided to ask again to the firm to appear PH before NC on 22.12.2016 to explain their case. The	



~case stands deferred for re-listing on 22.12.2016.

(63)

Case No.274	M/s. Uniray Medical LLP
NC Meeting No.17/AM-17 dt 24.11.2016	File No.01/84/050/00394AM-15/DES-V
RA. F.No. 03/95/040/00805/AM15	
Fixation of norms in respect of Advance Authorization No. 0310792342 dated 24.12.2014	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 22.09.2015 for re-consider and fixation of norms against the above said Adv. Authorisation as their case was rejected by NC on 05.03.2015. The Committee also observed that the firm has furnished their reply on 06.10.2016 as desired by NC. Accordingly, Committee decided to ratify the norms and allowed 5% wastage in respect of Adv Authorisation issued in this case taking cue from SION C- 1326.	
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.	

(64)

Case No.275	M/s. Chelsea Mills Ltd.
NC Meeting No. 15/AM-17 dt 27.10.2016	File No. 01/84/171/094/AM-17/DES-V
RA. F.No. 05/25/039/013/AM14	
Fixation of norms in respect of Annual Advance Authorization No. 0510393403 dated 27.02.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM.	
GSM should match in import and export.	
RA concern may take necessary action subject to compliance of other usual conditions.	

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Case No.276	M/s. Shankar Packagings
NC Meeting No. 17/AM-17 dt 24.11.2016	File No. 01/84/050/00146/AM-16/DES-V
RA. F.No. 03/95/040/00175/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797021 dated 02.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed the application has been referred to DIPP on 23.11.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.12.2016.	

(66)

Case No.277	M/s. Shankar Packagings
NC Meeting No. 17/AM-17 dt 24.11.2016	File No. 01/84/050/00147/AM-16/DES-V
RA. F.No. 03/95/040/00174/AM16	
Fixation of norms in respect of Advance Authorization No. 0310797017 dated 02.07.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed the application has been referred to DIPP on 23.11.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.12.2016.	

(67)

Case No.278	M/s. Shankar Packagings
NC Meeting No. 17/AM-17 dt 24.11.2016	File No. 01/84/050/00144/AM-16/DES-V
RA. F.No. 03/95/040/00173/AM16	

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Fixation of norms in respect of Advance Authorization No. 0310797019 dated 02.07.2015
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed the application has been referred to DIPP on 23.11.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 22.12.2016.

(68)

Case No.279	M/s. Modern Apparels
NC Meeting No.17/AM-17 dt 24.11.2016	File No. 01/84/050/00130/AM-12/DES-V File No. 01/84/050/00238/AM-12/DES-V File No. 01/84/050/00318/AM-12/DES-V
RA. F.No. 03/95/040/00161/AM12 RA. F.No. 03/95/040/00517/AM12 RA. F.No. 03/95/040/00161/AM12	
Request for fixation of norms in respect of Adv. Authorisation Nos. 0310657811 dated 04.10.2011, 0310672356 dated 22.12.2011 and 0310634031 dated 01.06.2011	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 23.09.2016 to furnish the Measurement Chart, CAD, Sketch or Sample. Reply has been received from the firm on 28.09.2016. NC decided to defer the case for re-listing on 22.12.2016.	

(69)

Case No.280	M/s. Maya Exports Corporation
NC Meeting No.17/AM-17 dt 24.11.2016	File No. 01/84/050/086/AM-17/DES-V
Request for amendment the GSM (+/-15) instead of GSM (+/-10%) in respect of 29th Adv Licences which was decided by NC in its different meetings.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has informed over phone and also vide their letter dated 03.08.2016 that they have not to attend PH due to their concern person has hospitalised due to some serious illness and request to give another date for PH. NC decided to ask the firm to appear before NC on 22.12.2016 to explain their case. The case stands deferred for re-listing on 22.12.2016.	

(70)

Case No.281	M/s. Surgeine Healthcare India Pvt. Ltd.
NC Meeting No.17/AM-17 dt 24.11.2016	File No. 01/84/050/00365/AM-16/DES-V
RA. F.No. 05/24/040/00422/AM16	
Request for re-fixation of norms against Adv. Authorisation No. 0510396482 dated 02.12.2015	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for re-fixation of norms as applied against the above said Adv. Authorisation which was decided by NC in its meeting No. 2/84 dated 28.04.2016. NC decided to defer the case for re-listing on 22.12.2016.	

(71)

Case No. 282	M/s. Amrit Exports (P) Ltd.
NC Meeting No. 17/AM-17 dt. 24-11-2016	File No. 01/84/162/94/AM17/DES-V
Fixation of norms for export product (1) G05-213 JACKET (2) G05-113 PANT/TROUSER (3)G5-425 OVERALL and (4) G05-385 BIB PANT (Style No. G05213, G05113, G05425 & G05385) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 22-10-2016 and their E-mail letter dated 24-11-2016 M/s. Amrit Exports Ltd.	

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have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(72)

Case No.283	M/s. Ethnic Silk Mills
NC Meeting No.17/AM-17 dt 24.11.2016	File No. 01/84/171/00223/AM-17/DES-V
RA. F.No. 07/24/040/00058/AM16	
Request for fixation of norms against Adv. Authorisation No. 0710108675 dated 03.09.2015	
<p><b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 03.09.2016 for fixation of norms against the above said Adv. Authorisation. Committee also observed that the import item given in Advance Authorisation is De-Gummed and twisted but details of input given in ANF 4E is Gummed. The Committee in view of the above allowed 1.39 kg/kg content in the export of input Mulberry Raw Silk Gummed and untwisted taking cue from SION J-129.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>	

(73)

Case No.284	M/s. Apparel Export Promotion Council
NC Meeting No.17/AM-17 dt 24.11.2016	File No. 01/84/171/186/AM-17/DES-V
Proposal for simplification of import and export procedure.	
<p><b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the case was put up to DG for approval of Public Notice for amendment in description of export item "Ladies Blouse by adding "Ladies Top which was decided by NC in its meeting No.14/AM17 dated 13.10.2016 on the request of Shri Ashok G Rajani, Chairman of Apparel Export Promotion Council Gurgoan and Shri Vijay Mathur, Additional Secreary General AEPC, Gurgoan. DG has remarks on note -</p> <p><b><u>"2.45 sq mtrs seem to be may high! Needs to be examined"</u></b></p> <p>In view of the above observation of DGFT, the Committee decided to ask the Technical Authorities for their comments in this case and defer for re-listing on 22.12.2016.</p>	

(74)

Case No. 285	M/s. Orient Craft Ltd.
NC Meeting No. 17/AM-17 dt. 24-11-2016	File No. 01/84/171/224/AM17/DES-V
Fixation of norms for export product Ladies Romper made out of 100% Polyester Printed Woven Fabric, GSM 114 (+/- 10%) Style No. 546832 / 370350 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
<p>Decision: Vide their letter dated 18-11-2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>	

(75)

Case No. 286	M/s. Orient Craft Ltd.
NC Meeting No. 17/AM-17 dt. 24-11-2016	File No. 01/84/171/226/AM17/DES-V
Fixation of norms for export product Ladies Trouser made out of Shell & Trim - 1 100% Polyester Printed Woven Fabric, GSM 105 (+/- 10%) Trim 100% Polyester dyed woven fabric, GSM 105 (+/- 10%) Style No. T-37-10070331-69000 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of	



FTP-2015-2020.
Decision: Vide their letter dated 17-11-2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case and noted that the firm has applied for higher wastage as per the application. Accordingly, Committee decided to call for the firm for personal hearing to explain the case in next meeting of the Norms Committee. The case is deferred for 08-12-2016.
(76)

Case No. 287	M/s. Orient Craft Ltd.
NC Meeting No. 17/AM-17 dt. 24-11-2016	File No. 01/84/171/227/AM17/DES-V
Fixation of norms for export product Ladies Blouse made out of 51% Linen 49% Cotton (+/- 10%), Style No. 521088 / 374255 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 16-11-2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case and noted that the firm has applied for higher wastage as per the application. Accordingly, Committee decided to call for the firm for personal hearing to explain the case in next meeting of the Norms Committee. The case is deferred for 08-12-2016.	



